

Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Direct Taxes

New Delhi, 31st March, 2017.

**PRESS RELEASE**

**CBDT notifies new Income Tax Return Forms for AY 2017-18**

The Central Board of Direct Taxes has notified Income-tax Return Forms (ITR Forms) for the Assessment Year 2017-18. One of the major reforms made in the notified ITR Forms is the designing of a one page simplified ITR Form-1(Sahaj). This ITR Form-1(Sahaj) can be filed by an individual having income upto Rs.50 lakh and who is receiving income from salary one house property / other income (interest etc.) . Various parts of ITR Form-1 (Sahaj) viz. parts relating to tax computation and deductions have been rationalised and simplified for easy compliance. This will reduce the compliance burden to a significant extent on the individual tax payer. This initiative will benefit more than two crore tax-payers who will be eligible to file their return of income in this simplified Form.

Simultaneously, the number of ITR Forms have been reduced from the existing nine to seven forms. The existing ITR Forms ITR-2, ITR-2A and ITR-3 have been rationalized and a single ITR-2 has been notified in place of these three forms. Consequently, ITR-4 and ITR-4S (Sugam) have been renumbered as ITR-3 and ITR-4 (Sugam) respectively.

There is no change in the manner of filing of ITR Forms as compared to last year. All these ITR Forms are to be filed electronically. However, where return is furnished in ITR-1 (Sahaj) or ITR-4 (Sugam), the following persons have an option to file return in paper form:-

- (i) an individual of the age of 80 years or more at any time during the previous year; or
- (ii) an individual or HUF whose income does not exceed five lakh rupees and who has not claimed any refund in the return of income,

The notified ITR Forms are available on the department's official website [www.incometaxindia.gov.in](http://www.incometaxindia.gov.in)

(Meenakshi J Goswami)  
Commissioner of Income Tax  
(Media and Technical Policy)  
Official Spokesperson, CBDT.

## INDIAN INCOME TAX RETURN

[For Individuals having Income from Salaries, one house property, other sources  
(Interest etc.) and having total income upto Rs.50 lakh]  
(Refer instructions for eligibility)

Assessment Year

2017-18

## PART A GENERAL INFORMATION

PAN		Name	Aadhaar Number (12 digit)/Aadhaar Enrolment Id (28 digit) (If eligible for Aadhaar)										
Mobile No.		Address: Flat/Door/Block No.	Name of Premises/Building/Village										Road/Street/Post Office
Email Address		Area/locality	Town/City/District	State	Country	Pin code							
Residential Status (Tick) <input checked="" type="checkbox"/> Resident <input type="checkbox"/> Non-Resident <input type="checkbox"/> Resident but Not Ordinarily Resident											Fill only one if you belong to – <input type="checkbox"/> Govt. <input type="checkbox"/> PSU <input type="checkbox"/> Others		
Return filed (Tick)[Please see instruction- ] <input type="checkbox"/> On or before due date- u/s139(1), <input type="checkbox"/> Belated- u/s 139(4), <input type="checkbox"/> Revised - u/s 139(5), <input type="checkbox"/> u/s 119(2)(b), or in response to notice u/s <input type="checkbox"/> 139(9)-Defective, <input type="checkbox"/> 142(1), <input type="checkbox"/> 148, <input type="checkbox"/> 153A/153C													
If revised/defective, then enter Receipt No. and Date of filing original return (DD/MM/YYYY) / /													
If filed in response to notice u/s 139(9)/142(1)/148/153A/153C, enter date of such notice / /													
Are you governed by Portuguese Civil Code as per section 5A? Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No (If "YES" fill PAN of the Spouse)													

## PART B GROSS TOTAL INCOME

Whole- Rupee (₹) only

B1	Income From Salary /Pension	B1	
B2	Income from One house property Self Occupied <input type="checkbox"/> Let Out <input type="checkbox"/> (If loss, put the figure in negative)	B2 ( )	
B3	Income from Other Sources	B3	
B4	Gross Total Income (B1+B2+B3) (If loss, put the figure in negative)	B4( )	

## PART C – DEDUCTIONS AND TAXABLE TOTAL INCOME(Refer instructions for Deduction limit as per Income-tax Act)

80C		80D		80G		80TTA	
Any Other (Please specify section)							
Total deductions		C1	Taxable Total Income (B4-C1)			C2	

## PART D – COMPUTATION OF TAX PAYABLE

D1	Tax payable on total income	D2	Rebate u/s 87A	D3	Tax after Rebate
D4	Cess, on D3	D5	Total Tax and Cess	D6	Relief u/s 89(1)
D7	Interest u/s 234A	D8	234B	D9	234C
D10	Total Tax and Interest(D5+D7+D8+D9 – D6)	D11	Total Taxes Paid		
D12	Amount payable (D10 –D11)(if D10 > D11)	D13	Refund (D11 – D10) (if D11 > D10)		
Exempt Income: For reporting purpose		10 (38)	10(34)	Agricultural Income (≤ Rs.5000)	Others Pls. specify

## PART E – OTHER INFORMATION

D14 Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)					
Sl.	IFS Code of the Bank	Name of the Bank	Account Number (of 9 digits or more as per CBS system of the bank)	Cash deposited during 09.11.2016 to 30.12.2016 (if aggregate cash deposits during the period ≥ Rs.2 lakh)	(tick one account <input checked="" type="checkbox"/> for refund)
I					
II					
III					

## Schedule IT Details of Advance Tax and Self-Assessment Tax payments

	BSR Code		Date of Deposit (DD/MM/YYYY)		Serial Number of Challan		Tax paid	
	Col (1)	Col (2)	Col (3)	Col (4)	Col (5)	Col (6)	Col (7)	Col (8)
R1								
R2								
R3								
R4								
R5								

## Schedule TDS Details of TDS/TCS [As per Form 16/16A/27D issued by Deductor(s)/Employer(s)/Collector(s)]

	TAN of deductor	Name of the Deductor/Collector	Amount which is subject to tax deduction /collection	Deduction/ collection year	Tax Deducted/ collected	Amount out of (5) claimed this Year	Amount claimed in the hands of spouse if section 5A is applicable
	Col (1)	Col (2)	Col (3)	Col (4)	Col (5)	Col (6)	Col (7)
T1							
T2							
T3							

## VERIFICATION

Stamp Receipt No., Seal, Date & Sign  
of Receiving OfficialI, \_\_\_\_\_ son/ daughter of \_\_\_\_\_ solemnly declare  
that to the best of my knowledge and belief, the information given in the return is correct and complete and in  
accordance with the provisions of the Income-tax Act, 1961.

Date:

Sign: